

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

01.09.2011

OA No. 406/2011

Mr. R.K. Sharma, counsel for applicant.

Heard learned counsel for the applicant.

The applicant is aggrieved & dissatisfied with the order dated 08.08.2011 (Annexure A/1) by which his request to relieve him from the post of Stenographer on transfer on permanent absorption in Income Tax Department has not been accepted by the competent authority due to acute shortage of manpower. It is not disputed that the applicant was selected on the post of Stenographer Grade II in the Income Tax Department. To this effect, the applicant has filed an appeal dated 12.08.2011 (Annexure A/13), addressed to the Deputy Secretary (Budget), Ministry of Finance, Department of Economic Affairs, New Delhi, and a representation dated 17.08.2011 (Annexure A/14) but the same are pending for consideration.

In view of these facts, we deem it proper to direct the respondents to consider the appeal of the applicant dated 12.08.2011 (Annexure A/13) and representation dated 17.08.2011 (Annexure A/14) in accordance with the provisions of law and shall pass a speaking order expeditiously but not beyond the period of 15 days from the date of receipt of a copy of this order. Till the disposal of appeal and representation of the applicant, the selection of the applicant on the post of Stenographer Grade II may not be cancelled. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

ahq

copy given vide

*No. 1356
2/9/11*

*Recd
by for setal (2)*

*2/9/11
R.S.*